

**CENTRAL ELECTRICITY REGULATORY COMMISSION****(Legal Division)****Advance Hearing Schedule for the month of December, 2024**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
9.12.2024 Monday At 10.30 A.M Miscellaneous Petitions	1.	261/MP/2024	SPDCL	Petition under Section 79 (1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 seeking compensation for partial non-return of power by the Respondent as per power banking agreement dated 17.6.2022 and seeking revocation of the inter-state trading license granted to Kreate Energy (I) Private limited (formerly Mittal Processors Private Limited ( <i>On admission</i> ))
	2.	94/MP/2023	MPPL	Petition under Section 79 (1) (f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, terms and conditions for grant of trading license and other related matters) regulations, 2020 seeking recovery of penalty for less return of power by the respondents as per banking agreements executed between the petitioner and the respondents and seeking revocation of the inter-state trading license granted to respondent no.1
	3.	277/MP/2022	HPPC	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9,19 & 20 of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 Seeking recovery of penalty for less return of power by the respondent as per Banking agreement Dated 29.0.2022 and Seeking Revocation of the Inter-State Trading License Granted to Svaryu Energy Limited (Formerly Refex Energy Limited.)
	4.	278/MP/2022	HPPC	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9,19 & 20 of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 Seeking recovery of penalty for less return of power by the respondent as per Banking agreement Dated 17.03.2022 and Seeking Revocation of the Inter-State Trading License Granted to M/s M/s Arunachal Pradesh Power Corp. Private Limited
	5.	282/MP/2022	HPPC	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9,19 & 20 of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 Seeking recovery of penalty for less return of power by the respondent as per Banking agreement Dated 05.04.2022 and Seeking Revocation of the Inter-State Trading License Granted to Kreate Energy (I) Pvt. Ltd. (Formerly Mittal Processors Pvt. Ltd.).
	6.	265/MP/2022	APPCPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes

				related to the return of supply of 286 MUs (balance as on 9.9.2022) due to the Petitioner from the Respondents No. 1 & 2 - Saranyu Power Trading Private Limited, a trading company & India Power Corporation Limited.
7.	306/MP/2022	UPCL		Petition under Section 19 of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 inter alia seeking punitive action against and revocation of trading license of Kreate Energy (I) Pvt Ltd.
8.	87/MP/2024	DB PL		Petition under Section 79(1)(b) read with Section 79(1)(f) and Section 19 of Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, inter alia, seeking a direction seeking a direction to the Respondent to pay the outstanding amount of Rs. 11,22,05,158 to the Petitioner against the power supplied by the Petitioner to the Respondent
9.	144/MP/2024	MePDCL		Petition under Section 19 of the Electricity Act, 2003 read with Regulation 9,19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking directions from this Hon'ble Commission to the Respondent for return of banking power as per Banking Agreement executed between the Petitioner and the Respondent and, for revocation of the inter-state trading license granted to Kreate Energy (I) Private Limited (Formerly Mittal Processors Private Limited)
10.	91/MP/2018	KSKMPL		Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents) ( <i>Re-hearing</i> )
11.	61/MP/2021 alongwith I.A.No.28 &42/2021	KSKMPL		Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2 (Interlocutory application interim order and amendments of the Petition) ( <i>Re-hearing</i> ).
12	149/MP/2021	KSKMPL		Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents) ( <i>Re-hearing</i> ).
13.	53/MP/2021 Along with IA No. 26& 100/2023	KSKMPL		Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as

			amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondent ( <i>Re-hearing</i> ).
14.	256/MP/2023	LVPTL	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 23.04.2019 executed between Lakadia-Vadodara Transmission Project Limited/Petitioner and its Long-Term Transmission Customers and Sections 61 and 63 of the Electricity Act, 2003 seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges ( <i>Part Heard</i> ).
15.	380/MP/2023	NTPCREL	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 ("Act") read with Article 11 of the Power Purchase Agreement dated 01.06.2022 ("PPA") executed between Petitioner and Solar Energy Corporation.
16.	161/MP/2023	LBTL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 23.10.2019 executed between Lakadia Banaskantha Transco Limited and Powerica Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure and Change in Law events.
17.	345/MP/2023 alongwith I.A.No.86/2023	WKTL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Articles 4, 11, 12 and 16 of the Transmission Service Agreement dated 06.01.2016 (Interlocutory application for interim reliefs)
18.	350/MP/2024	IPCL	Petition under Section 79(1) (c), 79(1)(f), of the Electricity Act, 2003 read with Regulation 41, 42, 44 of the Central Electricity Regulatory Commission ("CERC") (Connectivity and General Network Access to the inter-State Transmission System), Regulations, 2022 & amendments thereof read with clause 65 of the CERC Conduct of Business Regulations, 2023 seeking deferment of effective date of General Network Access (GNA) of 100 MW; alternatively seeking additional 100 MW GNA through the intra-State Transmission System of State Transmission utility connected to the ISTS till the completion of the commissioning of the overhead line by the Petitioner.
19.	276/MP/2024	MSEDCL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking quashing of invoices raised by the Respondent No. 1 on the Petitioner for being void, illegal and non-est, and seeking appropriate directions against the Respondent No. 1 to withdraw the invoices uploaded on the PRAAPTI portal and restraining it from issuing or uploading any further invoices on the said portal and from taking any coercive actions in furtherance of such invoices, including by way of seeking regulation of open access under the Electricity (Late Payment Surcharge and Related Matters) Rules, 2022.

	20.	192/MP/2023 alongwith IA.No.76/2023	BALCO	Petition under Section 79, including 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, in order to allow the said Petitioner to convert and continue its old connectivity under the new regime without the need of applying for GNA. In the alternative, if open access is to be availed by the Petitioner as a pre- condition for continuing its connectivity, then the same be permitted alongwith T-GNARE (Interlocutory application for interim reliefs).
10.12.2024 Tuesday At 10.30 A.M. Miscellaneous Petitions.	1.	110/MP/2024	CPPA2019	Petition for revision in Methodology for estimation of electricity generated from biomass in co-generation power plant.
	2.	177/MP/2024 alongwith I.A.No.43/2024	TWEPL	Petition under Sections 79 (1)(c) and 79(1)(f) of the Electricity Act, 2003, in relation to discrepancies caused by Respondent SLDC in computing the Deviation and Settlement Mechanism (DSM) charges, by adopting methods / procedure which are in contravention of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022, and Respondent's failure to rectify the same (Interlocutory application for interim reliefs).
	3.	319/MP/2023	NGEL	Petition under Section 79 (1)(a), (c) & (f) of the Electricity Act,2003 read with Regulation 13(8) of the CERC (Sharing of inter- State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of the CERC (Deviation Settlement Mechanism and related matters) Regulations, 2022.
	4.	423/AT/2024	JMTL	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Jamnagar Transmission Limited.
	5.	424/TL/2024	JMTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Jamnagar Transmission Limited
	6.	427/AT/2024	NNTL	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Navinal Transmission Limited.
	7.	426/TL/2024	NNTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited
	8.	477/TL/2024	NTSL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Neemuch Transmission System Limited.
	9.	478/TL/2024	B-IINTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of

			separate RTM Transmission License to POWERGRID Bikaner Neemrana Transmission Limited.
10.	365/AT/2024	CESCL	Petition under Section 63 read with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for Long Term Procurement of Solar Power of 300 MW from Grid Connected Project under tariff Based Competitive Bidding for meeting Renewable Purchase Obligation (RPO) as per applicable regulations, which has been discovered through a transparent process by way of a competitive bidding conducted in terms of the competitive bidding guidelines issued by the Ministry of Power.
11.	346/AT/2024	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 450 MW Solar PV Power Projects (Tranche XVI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines dated 28.07.2023 issued by the Ministry of Power, Government of India
12.	366/AT/2024	NHPC	Petition for adoption of Tariff for the ISTS Grid connected Solar Photo Voltaic projects of 3000 MW selected through Competitive Bidding Process
13.	387/AT/2024	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 900 MW Solar PV Power Projects (Tranche XI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India
14.	345/AT/2024	TRPTL	Petition under Section 63 readwith Section 79 of Electricity Act, 2003 seeking adoption of Transmission Charges payable by Central Transmission Utility of India Ltd./ Respondent No. 1 for implementation of the Transmission Scheme for Integration of Tumkur II REZ in Karnataka by the Petitioner.
15.	244/MP/2024	DBPL	Petition under Section 142 read with Section 146 of the Electricity Act 2003, seeking execution/compliance of the order dated 30.12.2023, in Petition No. 26/MP/2023, by the Respondent No. 1/ PTC India Limited.
16.	296/MP/2024 alongwith I.A.No.72/2024	ASHL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 25.06.2024 and 20.08.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and Regulations (Interlocutory application of interim directions).
17.	297/MP/2024 alongwith I.a.No.73/2024	ASHL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 07.05.2024 and 20.08.2024, respectively and seeking quashing of the same on account of

				being not in accordance with the applicable laws and Regulations (Interlocutory application of interim directions).
	18.	243/MP/2024 alongwith I.A.No.58/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003, seeking for quashing/ setting-aside of the bill/ invoice dated 12.03.2024 issued by the Central Transmission Utility of India Limited (CTUIL) for alleged relinquishment compensation upon the Petitioner i.e., Adani Wind Energy Kutchh One Limited, amongst other reliefs (Interlocutory application of interim directions).
	19.	309/MP/2024	LAPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoice dated 12.03.2024, raised by the Respondents on the Petitioner towards relinquishment charges pursuant to the order dated 08.03.2019.
	20.	412/MP/2024	THDCIL	Petition under Section 79 of the Electricity Act 2003, read with Regulations 57 and 58 of the CERC (Indian Electricity Grid Code) Regulations, 2023 seeking appropriate relief for seeking relaxation due to difficulty faced by the Petitioner in implementing Regulation 24 (2) of CERC (Indian Electricity Grid Code) Regulations, 2023 and Conduct of Business Regulations 2023, to declare COD without the implementation of Automatic Generation Control (AGC) and allow time to the Petitioner for implementation of AGC of Unit # 1 (660 MW) of Khurja Super Thermal Power Station (2x660 MW).
	21.	345/MP/2022	AHEJ1L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreements dated 28.11.2019 for the development of 390 MW (2 x 195 MW) ISTS connected Wind-Solar Hybrid power project(s), entered between Adani Hybrid Energy Jaisalmer One Limited (earlier known as Adani Green Energy Eighteen Limited, an SPV of Mahoba Solar (UP) Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
	22.	6/MP/2024	HPPC	Petition seeking recovery of the impact amounting to Rs. 47,59,05,435/- along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to such reduction in Safeguard Duty.
	23.	7/MP/2024	HPPC	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of abolition of Safeguard Duty w.e.f. 30.7.2021 as a Change in Law event and seeking compensation amounting to Rs. 10,66,04,790.8 along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to abolition of Safeguard Duty.
11.12.2024 Wednesday At. 10.30.A.M. Through Online Video Conference		No. L- 1/250/2019/CERC	Public Hearing Through online video conferencing	Public hearing on Draft Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2024.
13.12.2024 Friday At 10.30 A.M. Generation tariff Petitions	1.	59/GT/2022	BRBCL	Petition for determination of Nabinagar Thermal Power Project (1000 MW) for the period from 1.4.2019 to 31.3.2024.
	2.	137/GT/2024	SECIL	Petition for determination of project specific tariff for 100 MW(AC)/155.02 MWp (DC) Solar PV power plant with 40/120 MWh of Battery Energy

			Storage at Rajnandgaon, Chhattisgarh for a period of 25 years from Commercial Operation Date (COD) of the project.
3.	221/MP/2024	DVC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 72 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for seeking in principle approval of additional capital expenditure for Implementation of Enterprise Resource Planning (ERP) Solution of SAP ERP Project in DVC ( <i>On admission</i> ).
4.	160/MP/2015	NTPC	Petition for determination from Renewable Energy Sources Regulations for applicability of generic tariff for 50 MW Rajgarh Solar PV Station of NTPC Limited (Received by Remand from APTEL).
5.	463/MP/2014 alongwith I.A.No.40/2019	GMRVPGL	Petition under Section 79(I)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) (Re-hearing).
6.	OP No. 71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission (Re-hearing).
7.	OP NO.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA (Re-hearing).
8.	264/MP/2022	AP&NR	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 15.8.2020 in Petition No. 158/MP/2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 15.8.2020 in Petition No. 158/MP/2019.
9.	197/MP/2024	E&P Dept.GoS	Petition under Regulation 41 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking for the relaxation of Regulation 17.1(iii) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.
10.	338/MP/2022	DIL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 14.3.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013, seeking refund of the amount wrongfully deducted by Tamil Nadu Generation and Distribution Corporation Limited along with the applicable Carrying Cost, towards the Change in Law compensation payable to Dhariwal Infrastructure Limited.
11.	104/MP/2022	RSDCL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.
12.	258/MP/2024	TPTCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of

				the CERC (Conduct of Business) Regulations, 2023 <i>inter-alia</i> seeking payment of Rs. 9,72,00,000/- and Rs. 96,48,000/- unlawfully withheld by the Respondents with Interest.
	13.	41/MP/2024	NKTL	Petition under Sections 79 of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 14.03.2016, seeking extension of Scheduled Commercial Date of Operation (SCOD) of North Karan Pura- Chandwa (Jharkhand) 400 kV D/c transmission line ,400/220 kV, 2x500 MVA sub-station at Dhanbad and LILO of both circuits of Ranchi-Maithon RB 400 kV D/c line at Dhanbad and compensation on account of occurrence of Force Majeure, Change in Law and Change in Scope events, and other consequential reliefs.
	14.	240/MP/2024 alongwith I.A.No.56/2024	AEPL	Petition under Section 79(1) (c) (f) of the Electricity Act,2003 and seeking to direct CTUIL to split the connectivity of the Petitioner's Project to avail the available margins of 350MW in Bhadla-II PS, 350 MW in Bhadla-III PS and the remaining capacity of 300MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated 7.12.2023(Interlocutory application for interim reliefs).
	15.	319/MP2022 alongwith I.A.No.63/2022	TANGEDCO	Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020; Procedure No. 5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulations 111 to 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 seeking directions to NLDC to implement the provisions of Sharing Regulations, 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses
	16.	143/MP/2024	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 57 & 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.
13.12.2024 Friday At 2.30 P.M. Miscellaneous Petitions	17.	107/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply and for consequential reliefs including refund.
	18.	85/MP/2022 along with I.A.No.24/2022 &37/2023	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
	19.	123/MP/2022 alongwith I.A.No.38/2023	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007



				with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs).
	20.	246/MP/2022 along with I.A Nos.8/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents).
	21.	56/MP/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
	22.	185/MP/2023	RUVNL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited.
	23.	205/MP/2023	TPCL	Petition under Section 79 of the Electricity Act, 2003 ("Act"), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking appropriate directions against Gujarat Urja Vikas Nigam Limited ("GUVNL") and Ajmer Vidyut Vitran Nigam Limited, Jaipur Vidyut Vitran Limited & Jodhpur Vidyut Vitran Limited ("Rajasthan Discoms/RUVNL") towards the wrongful and unsustainable demand.
16.12.2024 Monday At 10.30 A.M. Miscellaneous Petitions	1.	432/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of Procurers.
	2.	215/MP/2021	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.
	3.	186/MP/2021	DGVCL	Petition under Section 79(1)(c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012 passed by the Commission and for consequential dire
	4.	56/MP/2022	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited (Re-hearing).
	5.	265/MP/2023	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018 entered between DVC and NVVN for supply of 300 MW of power from DVC's generating stations to BPDB.

6.	306/MP/2023	Green Koap	Petition under Section 79 of the Electricity Act, 2003 seeking for in-principle approval qua occurrence of Change in Law events in terms of Article 12 of the Power Purchase Agreements executed by the Petitioner with Solar Energy Corporation of India Limited (SECI), amongst other reliefs
7.	125/MP/2024	NDMC	Petition under Sections 79(1)(f) of the Electricity Act, 2003 read with Regulation 17 of CERC (Terms and Conditions of Tariff), Regulations, 2019--Interlocutory Application seeking interim order staying the demand raised by the Respondent NTPC vide invoice dated 22.12.2023 and restrain the Respondent from raising invoices on the Petitioner/ Applicant in rests of Dadri-I Plant for the period from 1.12.2020 onwards (Received by remand).
8.	246/MP/2024	RIL	Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 4.1, 5.6 and 17.1(iii) of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner to obtain General Network Access for the Petitioner's Petrochemical Plant located at Dahej, Gujarat at the DGEN Switchyard and DGEN dedicated Transmission Line of Torrent Power Limited.
9.	174/MP/2024	BYPL	Petition under Section 79 (I) (f) of the Electricity Act, 2003.
10.	42/MP/2024 alongwith I.A.No.14 &69.2024	JSWREL	Petition under Sections 79(1)(c) and 79(1)(f), of the Electricity Act, 2003 and all other enabling provisions (Interlocutory application for interim reliefs and I.A. moved by Karur Transmission Limited for appropriate direction).
11.	325/MP/2024 alongwith I.A.No.78/2024	KRTL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulation 1999 seeking appropriate reliefs with regard to extension of scheduled commissioning date and stay off any coercive measures (Interlocutory application for interim reliefs).
12.	190/MP/2024	RKMPPL	Petition under Section 79, including Sections 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 10 of the PPA dated 15.02.2016 executed between RKM Powergen Private Limited and the Uttar Pradesh Power Corporation Limited, seeking compensation on account of the occurrence of change in law events as enumerated under Article 10 of the above PPA.
13.	191/MP/2024	RKMPPL	Petition under Section 79, including Sections 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 10 of the PPA dated 15.2.2016 executed between RKM Powergen Private limited and the Uttar Pradesh Power Corporation Limited, seeking in-principle approval for the estimated cost to be incurred installation of FGD system and hold an declare the occurrence which is due to Ministry of Power Notification dated 7.12.2016 as a change in law event within the meaning of Article 10 of the above PPA.
14.	360/MP/2024	CTUIL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 64 and 65 of the

			Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking amendment/modification in the Central Electricity Regulatory Commission (Communication System for inter-State Transmission of Electricity) Regulations, 2017 and the procedure on “centralized supervision for quick fault detection and restoration of communication system”, maintenance and testing of ISTS communication system and guidelines for “availability of communication system” approved by this Commission vide orders dated 19.1.2024 in Petition No.I-1/210/2016/CERC.
15.	171/MP/2024	NLCIL	Petition under section 79 (1) (f) of Electricity Act 2003, Regulation 1.5(iv) of the Indian Electricity Grid Code, 2010 read with Rule 3 of the Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 and Regulation 65 (1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 inter alia seeking compensation for breach of the MUST RUN status accorded to the Petitioner’s 2x10 MW (AC) solar PV power project with 8MWhr BESS (battery energy storage system) at Attam Pahad and Dolly Gunj Sites at South Andaman.
16.	205/MP/2024 alongwith I.A.Nos.49 &50/2024	E. D. Goa	Petition under Section 79 (b) and (f) of the Electricity Act, 2003 read with Article 9 of the Power Purchase Agreement dated 29.04.2011 between Electricity Department, Goa (ED-Goa) and Ratnagiri Gas and Power Pvt. Ltd. (RGPPL), seeking adjudication of dispute regarding RGPPL’s demand of Rs. 92,38,48,877/- from ED Goa (Interlocutory applications for urgent listing and interim reliefs).
17.	439/MP/2024	PGCIL	Petition under Section 17 (1) and 17(3) of Electricity Act, 2003 for Amalgamation/Merger of Powergrid Khavda II-B Transmission Limited, Powergrid Khavda RE Transmission System Limited, Powergrid Kps2 Transmission System Limited, Powergrid Kps3 Transmission Limited, Powergrid ERWR Power Transmission Limited, Powergrid Raipur Pool Dhamtari Transmission Limited, Powergrid Dharamjaigarh Transmission Limited, Powergrid Bhadla Sikar Transmission Limited, Powergrid Ananthpuram Kurnool Transmission Limited, Powergrid Neemrana Bareilly Transmission Limited, Powergrid Koppal Gadag Transmission Limited, Powergrid Bidar Transmission Limited and Powergrid Khavda II-C Transmission Limited and Assignment/ Transfer of Transmission Licences Pursuant to Amalgamation/Merger.
18.	328/MP/2024	JPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 07.08.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.01.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of certain change in law events which mandate co-firing of biomass pellets and in-principle approval for grant of consequent relief for

				Jhajjar Power Limited 1,320 MW Power Project located in Haryana.
16.12.2024 Monday At 2.30 P.M.	19.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013 (Re-hearing).
	20.	140/MP/2019	TRN-EPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013 (Re-hearing).
26.12.2024 Thursday At 10.30 A.M. Miscellaneous/Tariff Petitions	1.	168/MP/2019	CGPL	Petition, under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.04.2007 and Clause 4.7 of the Competitive Bidding Guidelines and this Commission's Order dated 17.09.2018 in Petition No. 77/MP/2016.
	2.	265/MP/2021	ATL	Petition invoking Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compensation/ relief for the additional expenditure incurred by the Petitioner during the construction of the Project due to certain Change in Law and Force Majeure events, as per the applicable provisions of Transmission Service Agreement dated 22.09.2015.
	3.	232/MP/2024	TWEPL	Petition under Sections 66 and 79 of the Electricity Act, 2003, read with Regulations 4, 10 and 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022.
	4.	196/MP/2024	SUPL	Petition under Section 79 of the Electricity Act, 2003 and Regulations 1.5(iv), 5.2(u) and 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 read with Regulations 49(1)(f)(iii), 49(3)(a)(A)(ii)(III), 49(3)(a)(A)(iii)(II) and 56(k) of the CERC (Indian Electricity Grid Code) Regulations, 2023 and Rule 3 of the Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 seeking directions to State Load Dispatch Centre to implement the Must Run status accorded to the Petitioner's Solar Power Project in letter and spirit and to compensate the Petitioner for generation loss for unlawful and arbitrary curtailment of generation from Petitioner's Solar Project.
	5.	303/MP/2024	UKTL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Articles 11 and 12 of the Transmission Service Agreement dated 28.02.2019 executed between Udupi Kasargode Transmission Limited and its Long-Term Transmission Customers inter alia seeking in-principle approval/declaration recognizing the Change in Law and Force Majeure events that impacted the implementation of the Project and the Petitioner's right to consequential relief ( <i>On maintainability</i> ).
	6.	67/MP/2021 alongwith I.A.Nos.17/2021 & 30/2024	SVVPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State transmission

			and related matters) Regulations, 2009 for inter-alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on the existing inter-State transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events( Interlocutory application for interim relief and amendments for the Petition).
7.	244/MP/2021 alongwith I.A.No.30/2023	AREPRL	Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 seeking deferment of the operationalization date of 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Limited by Central Transmission Utility to match with the completion and commissioning of Solar Park and exemption from liability of paying transmission charges until such time on account of force majeure events (Interlocutory application seeking occurrence of subsequent events affecting the nature of relief).
8.	227/MP/2022 alongwith I.A.No.55/2022	RWEPL	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto( Interlocutory application for interim reliefs).
9.	66/MP/2023	AEGPL	Petition under Sections 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulations 27, 33A and 33B of the CERC (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking recognition of force majeure events and issuance of appropriate orders.
10.	223/MP/2023 alongwith I.A.No.53/2023	TWEPL	Petition under Sections 79 (1)(f) and 79(1)(c) of the Electricity Act, 2003, read with Regulation 8 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Detailed Procedure framed thereunder and approved by this Commission, in relation to arbitrary, unlawful and mala fide acts on part of Respondent No.1 SLDC in refusing to process Petitioner's Application for Standing Clearance for grant of Short Term Open Access (STOA) for August 2023 and grant the same within timelines stipulated in the Detailed Procedure (Interlocutory application for interim reliefs).
11.	279/MP/2023	DVC	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023

			seeking relaxation of the Regulation 43(9), Regulation 45(5)(a)(v) & 45(5)(a)(vi) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.
12.	13/MP/2024	TPREL	Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 2.3.1 (7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.
13.	39/MP/2024	ESPL	Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 2.3.1 (7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010
14.	239/MP/2024	AEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis.
15.	348/MP/2023	ARE4L	Petition under Section 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited (SECI) alongwith the Power Purchase Agreement (PPA) dated 30.12.2022, executed in terms thereof is a nullity.
16.	38/RP/2023	NTPC	Petition for review of the Order dated 8.2.2023 in Petition No. 252/MP/2021.
17.	128/GT/2024	NGEL	Petition for determination of project specific levelized tariff for 40 MW solar photo voltaic plants at Ayodhya, Uttar Pradesh.
18.	399/GT/2020	NTPC	Petition for determination of tariff of Talcher Thermal Power Station (460 MW) for the period from 1.4.2019 to 31.3.2024.
19.	450/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Additional Special Energy Meters in Northern Region.
20.	451/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Augmentation of Transformation Capacity (Part-I) in Northern and Eastern Region.
21.	452/TT/2024	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset-A under Transmission System associated with RAPP 5&6 in Northern Region.
22.	455/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined assets under ERSS-I in Eastern Region.
23.	465/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for up-gradation of Transfer Capacity of Talcher-Kolar HVDC Bipole in Southern Region.
24.	470/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transmission System associated with Farakka-III in Eastern Region.

25.	471/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under LILO of one circuit of 132kV D/C Siliguri Rangit Transmission line at Gangtok in Eastern Region.
26.	472/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under LILO of Siliguri-Gangtok section of 132 kV Rangit-Siliguri transmission line at Melli under Integration of Sikkim Transmission System in Eastern Region.
27.	473/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Strengthening of Farakka Malda Transmission Link and Additional 315 MVA Transformer at Malda in Eastern Region.
28.	330/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for three No. of Assets under System Strengthening Scheme in Northern Region XXXVII (NRSS-XXXVII).
29.	86/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset I- 132 kV D/C Roing (PG) - Chapakhowa (AEGCL) Transmission Line alongwith associated line bays at Roing (PG) and - Chapakhowa (AEGCL) end under Project " North Eastern Region Strengthening Scheme-X".
30.	127/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset 1: 01 No 400/220KV, 500 MVA ICT along with associated bays at Bhatapara substation under Augmentation of 1x500 MVA, 400/220 kV ICT (3rd) at Bhatapara (PG) in Western Region.
31.	150/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset 1: Conversion of 240 MVA Non-switchable Line reactor at Raipur PS (associated with Raipur PS-Champa PS 765kV Ckt- 1) into Switchable Line reactor along with NGR bypass arrangement and Asset 2: Conversion of 240 MVA Non-switchable Line reactor at Raipur PS (associated with Raipur PS-Champa PS 765kV Ckt- 2) into Switchable Line reactor along with NGR bypass arrangement under Western Region Expansion Scheme- XXIV (WRES-XXIV) in Western Region.
32.	181/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset -1 02 No, 420 kV, 3-phase 63MVA Switchable Line Reactor one in each circuit of Silchar (POWERGRID) Imphal (POWERGRID) 400 kV D/C line at Imphal end and Asset-2 100 MVA, 220/132 kV ICT (3rd) along with associated bays at Salakati Sub-station under Project "North Eastern Region Strengthening Scheme-XI".
33.	183/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Asset: 1 no. 220kV Line bay (209) for Termination of Gola (UP) - Shahjahanpur (PG) Ckt-1 at Shahjahanpur (PG) 400/220kV Substation under Implementation of 220kV Bay at Shahjahanpur (PG) 400/220kV Sub-station.
34.	186/TT/2024	PGCIL	Petition for approval of true up from CoD to FY 2018-19 and determination of tariff for FY 2019-24 period for 400 kV Substation Srinagar (Asset-

				1:- 400/220 kV 2x3x105 ICT, 220/132 kV 2x160 MVA ICT along with bays and Asset-2:- 1x80 MVAR Reactor) (Deemed ISTS) under UITP Scheme.
	35.	187/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Provision of SPARE ICTs in Eastern Region.
	36.	104/TT/2024	PGCIL	Petition for determination of tariff for 4 Nos. interstate Transmission Lines namely 400kV Uravakonda - Veltoor I&II, 400 kV Kamavarapukota-Suryapeta I&II for 4 th Control Period i.e. from FY2019-20 to FY 2023-24.
	37.	17/TT/2024	EPTCL	Petition for determination of transmission tariff from for 2014-2019 tariff period for Stage-I assets and LILO.
27.12.2024 Friday At 10.30 A.M. Miscellaneous Petitions	1.	148/MP/2024	HPX	Petition under Section 66 of the Electricity Act read with Regulation 17(12), 54, 55 and 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking additional time period for meeting the compliances as set out under Regulation 17 of the said Regulations (Re-hearing).
	2.	205/MP/2022	MCCPL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to Rajasthan Discoms through Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Ltd. (RUVNL) referred to as the Procurers PPA dated 1.11.2013 (Re-hearing).
	3.	308/MP/2023 alongwith I.A.Nos.77,78,95 &96/2023	MPPMCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for quashing and set-aside the Invoice No. 1624 dated 14.7.2023, Invoice no. 1626 dated 14.7.2023, Invoice no.1741 dated 31.7.2023 and Invoice no.1743 dated 31.7.2023 issued by the Respondent no.1 (DVC) wherein the Respondent is seeking payment of differential annual fixed charges (Interlocutory application for filing documents and interim relief, modification of order and mediations).
	4.	100/MP/2021 alongwith I.A.No.94/2023	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 13.01.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 13.01.2020 in Petition No. 78/MP/2018 (Interlocutory application for Mediations)
	5.	102/MP/2021 aongwith I.A.No.97/2023	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 10.01.2020 passed by this Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 10.1.2020 in Petition No. 236/MP/2017 (Interlocutory application for Mediations).
	6.	307/MP/2024	IGESL	Petition under Section 79 of the Electricity Act, 2003 along with Regulation 65 of the Central



			Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of time for performance of contractual obligations under the Power Purchase Agreement dated 24.05.2018 on account of force majeure events and seeking consequent relief thereto.
7.	308/MP/2024	IGESL	Petition under Section 79 of the Electricity Act, 2003 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of time for performance of contractual obligations under the Power Purchase Agreements dated 28.12.2018 on account of force majeure events and seeking consequent relief thereto.
8.	194/MP/2024 alongwith I.A.No.46/2024	GTLTWO	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD for the Transmission Line under the 'Transmission Scheme for Solar Energy Zone in Gadag (1500 MW), Karnataka: Part A-Phase-II' due to delay in commissioning of the Transmission Line / Project on account of certain Force Majeure events under the Transmission Service Agreement dated 18.11.2022 between the Gadag II-A Transmission Ltd. and Central Transmission Utility of India limited( Interlocutory application for urgent listing and interim reliefs).
9.	180/MP/2024	ASIPL	Petition under Section 79(1)(f) read with Sections 79(1)(b) of the Electricity Act, 2003 and Article 16.3.1 of the Power Purchase Agreement dated 4.9.2018 inter alia seeking a declaration that pursuant to part-commissioning of the Project due to force majeure events, the Petitioner is not liable to pay any liquidated damages or any other sum, and is entitled to seek a refund of the liquidated damages erroneously collected by the Respondent.
10.	169/MP/2024 alongwith I.A.No.39/2024	RNUPL	Petition under Section 79 of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects (Bidding Guidelines) and Articles 4 and 13 of the Power Purchase Agreement dated 29.8.2022 executed between ReNew Naveen Urja Private Limited and Solar Energy Corporation of India Limited (Interlocutory application for interim directions).
11.	164/MP/2024	AREH4L	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 3 Crores paid which has been wrongfully collected by Central Transmission Utility of India Ltd. surrender of Stage-II Connectivity at Fatehgarh-III PS.
12.	165/MP/2024	AREPRL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking refund of Rs. 13.5 Crores (Rs 6 Crores + Rs. 7.50 Crores) which have wrongfully been collected by Central Transmission Utility of India Limited towards surrender of connectivity and LTA at Fatehgarh-II pooling station.

	13.	167/MP/2024	AREH15L	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of Rs. 3 Crores from Central Transmission Utility of India Limited which have wrongfully been collected by Central Transmission Utility of India Limited towards surrender of Stage-II Connectivity at Koppal Pooling Station.
	14.	162/MP/2024	NEEPCO	Petition under Sections 61, 62, 64 As Read With Section 79(1)(A) Of The Electricity Act, 2003, And The Proviso To Regulation 3(73) As Read With Regulation 27 of the Central Electricity Regulatory Commission (Terms And Conditions Of Tariff) Regulations, 2019, And Regulation 65 of The Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 2023 For Approval Of Proposal For Life Extension Beyond The Useful Life In Respect of The 291 Mw Assam Gas Based Power Station of North Eastern Electric Power Corporation.
	15.	78/MP/2024	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in RTPS U#1&2 (2x600 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
	16.	361/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in Bokaro-A Thermal Power Station (1x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
	17.	362/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in KTPS U#1&2 (2x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
	18.	304/MP/2024 alongwith I.A.Nos.74 &75/2024	TPL	Petition under Section 79(1)(c) & section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited and seeking return of Bank Guarantees. account of force majeure events and seeking consequent relief thereto.
	19.	378/MP/2023	MPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes on the issue of wrongful deduction of compensation

			towards alleged non-supply and non-submission of contract performance bank guarantee.
20.	386/MP/2023	NTPC	Petition under Regulation 22 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 ("Tariff Regulations 2019) read with Regulation 9 (4) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2021 (Second Amendment 2021) seeking condonation of delay of 22.5 months in declaring Commercial Operation Date of Talaipalli Coal Mine and approval of input price of coal supplied from Talaipalli Coal Mine to end use generating station i.e., Lara STPS for the period from Commercial Operation Date i.e., 1.10.2023 to 31.3.2024.
21.	301/MP/2024	MBPL	Petition under Section 79 of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, for directions to Haryana Power Purchase Centre to pay Change in Law compensation along-with Carrying Cost in terms of Order dated 20.01.2024 in Petition No. 242/MP/2023.
22.	65/MP/2024	HPPC	Petition under Section 79 (1)(b) of the Electricity Act, 2003 seeking approval of this Commission for the Supplemental Power Purchase Agreements dated 28.2.2023.
23.	249/MP/2024	TPDDL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking damages as per the Power Sale Agreement dated 17.07.2018 executed between Tata Power Delhi Distribution Limited and Solar Energy Corporation of India Limited and pro-rata share of Performance Bank Guarantee enclashed by Solar Energy Corporation of India Limited pursuant to the order dated 18.03.2024 in I.A. No. 83 of 2024 in Appeal No. 29 of 2024 passed by of Hon'ble Appellate Tribunal for Electricity.
24.	282/MP/2024 alongwith I.A.No.70/2024	HRPL	Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulation 65-68 of the CERC (Conduct of Business) Regulations, 2023 seeking reliefs(s) against the Central Transmission Utility of India Limited in connection with the 160 MW Connectivity at Koppal District in State of Karnataka, granted to the Petitioner( Interlocutory application for interim directions).

By order of the Commission

Sd/  
T.D. Pant  
Joint Chief (Legal)  
26.11.2024